

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.429/08

Friday this the 8 th day of August, 2008.

CORAM:

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mrs. K.N.K. KARTHIYANI ADMINISTRATIVE
MEMBER**

D.Rajan,
Production Assistant,
Doordharshan Kendra,
Thiruvananthapuram.Applicant

(By Advocate Shri Vishnu S Chempazhanthiyil)

Vs.

1. The Director ,
Doordarshan Kendra,
Thiruvananthapuram.
2. The Director General,
Doordarshan,
Prasar Bharathi Corporation,
New Delhi.Respondents

(By Advocate Mr.NN Sugunapalan, Sr. with S.Sujin).

The Application having been heard on 8.8.2008
the Tribunal on the same day delivered the following.

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

On 7.8.2008 (yesterday) when the matter came up before the Bench
counsel for the applicant sought some time to go through the instructions made
available by the respondents. Applicant's counsel is not present today. As such,
the Ist paragraph of the order dated 7.8.08 has been made as a final order in this
O.A. and the same is as under. :-



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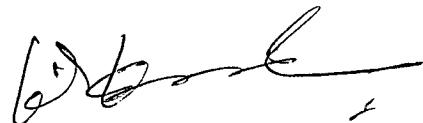
2. Counsel for respondents, on instructions states that the respondents are taking action for grant of annual increment to the applicant since November, 2004. As regards, regularization of the period of suspension, counsel for respondents submitted that, since departmental proceedings are contemplated, the same shall be considered after the proceedings, if taken are completed. According to the counsel for applicant, in preliminary enquiry the applicant was not found guilty and it would be inappropriate to initiate action at this distance of time. Respondents may take judicious decision in respect of disciplinary proceedings, taking into account the above two factors. So far as annual increment is concerned, they may go ahead.

3. O.A. is disposed of accordingly. No costs.

Dated the 8 th August, 2008.



**Mrs. K.N.K. KARTHIYANI
ADMINISTRATIVE MEMBER**



**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**